

BEFORE THE SECURITIES APPELLATE TRIBUNAL
MUMBAI

Date of Decision: 6.8.2020

**Misc. Application No.144 of 2020
(Application for Interim Relief)
And
Appeal Lodging No.171 of 2020**

Mrs. Bharti Goyal ... Appellant

Versus

Securities and Exchange Board of India ... Respondent

Mrs. Bharti Goyal, Appellant-in person.

Mr. Anubhav Ghosh, Advocate with Mr. Ravishekhar
Pandey, Advocate i/b. The Law Point for the Respondent.

**With
Appeal Lodging No.210 of 2020**

Mr. Laxmikant Vyas ... Appellant

Versus

Securities and Exchange Board of India ... Respondent

Ms. Poonam D. Gadkari, Advocate i/b Juris Matrix Partners
LLP for the Appellant.

Mr. Kumar Desai, Advocate with Ms. Nidhi Singh and Ms. Kinjal Bhatt, Advocates i/b. Vidhii Partners for the Respondent.

CORAM: Justice Tarun Agarwala, Presiding Officer
Dr. C.K.G. Nair, Member
Justice M.T. Joshi, Judicial Member

Per : Justice Tarun Agarwala, Presiding Officer

1. We have heard Ms. Bharti Goyal, Appellant-in person and Mr. Anubhav Ghosh, Advocate assisted by Mr. Ravishekhar Pandey, Advocate for the Respondent in Appeal Lodging No.171 of 2020 and Ms. Poonam D. Gadkari, Advocate for the Appellant and Mr. Kumar Desai, Advocate assisted by Ms. Nidhi Singh and Ms. Kinjal Bhatt, Advocates for the Respondent in Appeal Lodging No.210 of 2020 through video conference. Order reserved.

2. The present matter was heard through video conference due to Covid-19 pandemic. At this stage it is not possible to sign a copy of this order nor a certified copy of this order could be issued by the registry. In these circumstances, this order will be digitally signed by the Presiding Officer on behalf of the bench and all concerned parties are directed to act on the digitally signed copy of this order. Parties will act

on production of a digitally signed copy sent by fax and/or email.

Justice Tarun Agarwala
Presiding Officer

Dr. C. K. G. Nair
Member

Justice M.T. Joshi
Judicial Member

6.8.2020
RHN